

MR. SPEAKER: That was not meant for communication. I do not permit any point of order on my ruling. Unless a Member is permitted, it cannot be reported. You cannot get my ruling by your shouting.

13 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Refugee Relief Taxes (Abolition) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 26th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Territories Taxation Laws (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 26th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th March, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1973, in the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972:—

#### Enacting Formula

1. That at page 1, line 1,—  
for "Twenty-third" substitute  
"Twenty-fourth"

#### Clause 1

2. That at page 1, line 4,—  
for "1972" substitute "1973".

(iv) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 29th March, 1973, adopted the following motion in regard to the Joint Committee on the Disturbed Areas (Special Courts) Bill, 1972:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member of the Rajya Sabha to the Joint Committee on the Disturbed Areas (Special Courts) Bill, 1972, in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and resolves that Shrimati Jahanara Jaipal Singh, a Member of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancy."

(v) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 29th March, 1973, adopted the following motion in regard to the Joint Committee on the Companies (Amendment) Bill, 1972:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member of the Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1972, in the vacancy caused by the resignation of Shri K. V. Raghunatha Reddy from the membership of the said Joint Committee and resolves that Shri H. M. Trivedi, a Member of the Rajya Sabha be appointed to the said Joint Committee to fill the vacancy."

(vi) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 29th March, 1973, adopted the following motion in regard to the Joint Committee on the Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint we member of the Rajya Sabha to the Joint Committee on the Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972, in the vacancies caused by resignations of Prof. S. Nurul Hasan and Shri Bhola Paswan Shastri from the membership of the said Joint Committee and resolves that Sarvashri Ram Niwas Mirdha and Jamnalal Berwa, Members of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancies."

#### ASSENT TO BILLS

SECRETARY: Sir, I also lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 16th March, 1973:—

- (1) The Appropriation (Vote on Account) Bill, 1973.
- (2) The Appropriation Bill, 1973.

13.06 hrs.

#### ESTIMATES COMMITTEE

##### THIRTY-FIFTH REPORT AND MINUTES

MR. SPEAKER: Shri Sezhiyan—absent. Shrimati Mukul Banerji—absent.

SHRI K. N. TIWARY (Betliah): I beg to present the following Reports and Minutes of the Estimates Com-

mittee:—

- (1) Thirty-fifth Report on the Ministry of Industrial Development (Department of Industrial Development)—Small Scale Industries.
- (2) Minutes of the sitting of the Committee relating to the above Report.

#### COMMITTEE ON PUBLIC UNDERTAKINGS

##### TWENTY-SEVENTH REPORT AND MINUTES

SHRIMATI SUBHADRA JOSHI (Chandni Chowk): I beg to present the following Report and Minutes of the Committee on Public Undertakings:—

- (1) Twenty-seventh Report on National Newsprint and Paper Mills Limited; and
- (2) Minutes of the sittings of the Committee relating to the above Reports.

MR. SPEAKER: There was none to present the report of the Public Accounts Committee—item No. 6. Other reports have been presented.

जिस दिन छुट्टी होनी होती है, उसी दिन ऐसा होता है क्योंकि जरा जल्दी जाना होता है। . . . . . यह सब मुझे पता है कि सलाह कर के होता है। सलाह कर के माते हैं।

But the way they are doing is very deplorable. I did not permit any hon. member and I did not take any note of what they have said. So long as the Speaker does not permit, nothing goes on the record. I gave my ruling on this and I did not allow any comments on it. I studied the whole matter carefully and then gave the ruling. If they think they can by shouting coerce me to give a ruling they like and try to come out with all sorts of accusations and imputation it is much deplorable.